CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 278/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 111, 112 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for the enforcement/execution of the Commission's tariff order dated 31.3.2021 in Petition No. 104/TT/2020 directing bilateral billing and payment of the transmission charges by the Respondent Intra-State Transmission Licensee to the Petitioner on account of delay in commissioning of its downstream transmission networks.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Power Transmission Corporation of Uttarakhand Limited (PTCUL) and Another

Petition No. 104/TT/2020 (On Remand)

Subject : Petition for truing up of the transmission tariff for the 2014-19 tariff period and determination of the transmission tariff for the 2019-24 tariff period under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 and the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for **Asset-I**: Combined Assets: One circuit of 400 kV D/C Dehradun-Bagpat line along with associated bays at both ends. Part of second circuit of 400 kV D/C Dehradun-Bagpat transmission line as 400 kV S/C Roorkee- Dehradun line from Dehradun end and partly as 400 kV S/C Saharanpur-Bagpat line from Bagpat end using part of one circuit of 400 kV D/C Roorkee Saharanpur line (under-NRSS XXI) at intersection point alongwith associated bays at Dehradun and Bagpat end., **Asset-II:** 400/220 kV, 315 MVA ICT-1 at Dehradun and associated bays with 1 no. 220 kV line bay, 400/220 kV, 315 MVA ICT-II at Dehradun and associated bays with 1 no. 220 kV line bay, and 80 MVAR bus reactor at Dehradun and associated bays and **Asset III:** 04 Nos. 220 kV bays at Dehradun sub-station under "Northern Region System Strengthening Scheme – XVIII" in the Northern Region.

Petitioner : Powergrid Corporation of India Limited (PGCIL)

Respondents : Power Transmission Corporation of Uttarakhand Limited (PTCUL) & 16 Others

Date of Hearing : **11.11.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, PGCIL
Shri Shubham Arya, Advocate, PGCIL (278/MP/2023), CTUIL (104/TT/2020)
Ms. Shree Dwivedi, Advocate, PGCIL
Shri Abhishek Kumar, Advocate, PTCUL
Shri Shubham Mudgil, Advocate, PTCUL
Shri Tushar Upadhyay, Advocate, CTUIL

Record of Proceedings

The above Petitions were taken up together for hearing and heard virtually.

Petition No. 278/MP/2023

2. A separate order will be passed in due course.

Petition No. 104/TT/2020

3. The learned counsel for the Petitioner in Petition No. 104/TT/2020 requested time to comply with the Commission's directions passed vide the RoP for the hearing dated 22.10.2026.

4. The learned counsel for PTCUL requested time to file response to the Petitioner's submissions.

5. After hearing the parties, the Commission directed as under:

a) The Petitioner to implead CTUIL as a Respondent in the Petition and CTUIL to file the information sought vide the RoP for the hearing dated 22.9.2026 on an affidavit within four (4) weeks.

b) The Petitioner shall also file the information sought vide RoP for the hearing dated 22.9.2026 on an affidavit within four (4) weeks and the Respondents shall file their reply within four (4) weeks thereafter.

6. The Petition No. 104/TT/2020 will be listed for hearing on **21.1.2027**.

By order of the Commission
Sd/-
(Kamal Kishor)
Deputy Chief (Law)